

FORM – LIQ 2

(On or before the 10th day of the subsequent month, after submission of the Progress report to the AA)

A. Progress Report

1. Whether Progress Report filed under Regulation 15 of IBBI (Liquidation Process) Regulations, 2016 ('Liquidation Regulations') within the stipulated time? (Yes/No)
2. In case of No, state the reasons: (Text)

B. Stay (if any) in Liquidation Process

- Status of the Process: Ongoing/Stayed/Others (limited stay)/ (Cancelled/set aside)
- If Stayed/Others (limited stay):

Sr. No.	Nature of Stay	Name of Court/Tribunal	NCLT Benches	Order Date	Order Copy	Remarks	Category of Applicant on whose application stay is granted	Details of appeal, if any

- Whether the stay was vacated during the period of said progress report:- (Yes/No).
- If Yes,
 - Date of order
 - Attach copy of order

C. Valuation

1. Whether the Liquidator has undertaken fresh valuation during the liquidation process under Regulation 35(2)? (Yes/No)
2. Details of valuation:
 - Average Fair value during CIRP (in Rs.): [Auto-populated from CIRP forms; editable]
 - Average Liquidation value during CIRP (in Rs.): [Auto-populated from CIRP forms; editable]
 - Average liquidation value during liquidation process: (If applicable)

D. Details of assets realized during the period of Progress Report

Particulars	Estimated Realizable Value in accordance with Reg. 35 (Rs.)	Reserve Price (Rs.)	Value of Successful Bid
Till Last Quarter			
During the current Quarter			
Cumulative (Auto Calculate)			

E. Details of asset(s) which are not being put up for sale as of the date of progress report - (to be filled-in for each asset) (Last quarter filings should be auto-filled and editable)

Sl. No.	Class of Assets (Land & Buildings / Plant & Machinery / Land & Building along with Plant & Machinery / Security & Financial Assets) (Dropdown – Multiple choices can be selected)	Details of asset(s) in brief	Estimated Realizable Value in accordance with Reg. 35 (Rs.)	Reasons for not getting sold (Attachment by statutory authority / Asset not traceable / Others)
1				
2				
Total				

F. Details of PUFEE application:

1. Whether PUFEE application has been filed by RP? (Yes/No) *(If Yes, the PUFEE filings of CIRP should be auto-filled)*
2. Whether PUFEE application has been filed by Liquidator? (Yes/No)
3. Details of such application(s) filed by RP and Liquidator, and their current status: *(Last quarter filings should be auto filled and editable)*

(Amount in Rupees)

Date of filing of application	Filed by RP / Liquidator (Dropdown)	Section(s) to which PUFEE transaction pertains to (43/45/50/66) (Provide multiple select option)	Underlying Amount	Status of application at the time of filing of instant form (Not Listed/Notice issued/arguments ongoing/Order reserved/final order passed)	Amount ordered to be clawed back	Remarks
I		II	III	IV	V	VI
Total						

G. Stakeholders' Consultation Committee meetings (To be added for each meeting)

1. Date of meeting held during the quarter: (Date)
2. In case the gap between two consecutive meetings is more than 30 days, state the reasons: (Text)

H. Receipts and Payments

Details of Receipts	For the current quarter (Rs.)	Cumulative since LCD (Rs.)
A. Balance at LCD (Cash and Cash Equivalent)		
B. Receipts		
Contribution to Liquidation Costs from Fis (CoC Members)		
Revenue from the business of CD as a going concern		
Realisation from Receivables		
Auction sale		
Private sale		

Others		
Total X (A+B)		
Details of Payments		
A. Unpaid CIRP Expenses paid during liquidation		
B. Liquidation Process Cost		
i. Liquidator fee		
ii. Process costs other than liquidator fees		
C. Cost incurred for running the business of the CD		
D. Distribution to claimants under Section 53(1)		
E. Contribution repayment to CoC members		
Total Payments Y (A+B+C+D+D+E)		
Balance Cash and Cash Equivalents at the end of the period (X-Y)		

I. Status of the Liquidation process

- Is the liquidation process continuing as per stipulated timelines?
- If No, Please Specify, the reason liquidation process not continuing as per stipulated timelines (Dropdown)
- Remarks field

Declaration

***To be digitally signed/ e-signed by IP**

IP registration number:

Date:

Place:

Form - LIQ 3

(On or before the 10th day of the subsequent month, after submission of the Dissolution /closure application to the AA))

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A. Details of application

- Date of submission of application for dissolution of Corporate Debtor / closure of liquidation process under Regulation 45(3): (Date)
- **Case Type** - Dropdown field
- **Case Number** - Text field
- **Case Year** - Dropdown field
- **Filing Number** - Text field

Copy of application for dissolution/closure - File upload field

Date of submission of application for early dissolution, if any, of the corporate debtor under Regulation 14: (Date)

B. Unclaimed Proceeds

1. Whether any proceeds deposited into the Corporate Liquidation Account under regulation 46? (Yes/No)

Details of assets realized during the Quarter *(Last quarter filings should be auto-filled and editable)*

Particulars	Estimated Realizable Value in accordance with Reg. 35 (Rs.)	Reserve Price (Rs.)	Realized Amount (in Rs.)
Till Last Quarter			
During the current Quarter			

Cumulative (Auto calculate)			
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C. Details of asset(s) remaining unrealized/ unassigned (to be filled-in for each asset) *(Last quarter filings should be auto-filled and editable)*

Sl. No.	Class of Assets (Land & Buildings/ Plant & Machinery / Land & Building along with Plant & Machinery / Security & Financial Assets) (Dropdown)	Details of asset(s) in brief	Estimated Realizable Value in accordance with Reg. 35 (Rs.)	Reasons for not getting sold (Attachment by statutory authority / No buyers / Others)	Remarks (E.g., proposed line of action for disposing such assets, etc.)
1					
2					
Total					

D. Amount realised during the liquidation process:

S. No.	Realisations	Amount (Rs)
1.	Opening balance as on liquidation commencement date (A)	
Realisations (B)		
2.	Auctions of assets	
3.	Private sales of assets	
4.	Assignment of not readily realisable assets	
5.	Distribution of unsold asset	
6.	Revenue earned as a going concern	
6.	Others (specify)	
Total (A+B)		

E. Distribution made to stakeholders under Section 53 (in Rupees)

Stakeholders	Number of claimants	Amount Claimed	Total Claims admitted by the Liquidator	Amount distributed as per Sec. 53	Remarks
I		II	III	IV	V
Insolvency resolution process costs (Sec.53(1)(a))					
Liquidation cost excluding liquidator's fees (Sec.53(1)(a))					
Liquidator's Fees (Sec.53(1)(a))					
Secured creditors (Sec.53(1)(b)(ii))					
Workmen (for twenty-four months preceding LCD) (Sec.53(1)(b)(i))					
Employees (for twelve months preceding LCD) (Sec.53(1)(c))					
Unsecured Financial Creditors (Sec.53(1)(d))					
Statutory dues (Sec.53(1)(e)(i))					
Secured creditors who had enforced security interest (Sec.53(1)(e)(ii))					
Operational Creditors other than employees/ workmen / statutory authorities (Sec.53(1)(f))					
Any other creditors (Sec.53(1)(f))					

Preference shareholders (Sec.53(1)(g))					
Equity shareholders or partners (Sec.53(1)(h))					
Grand Total					

F. Details of security interest not relinquished by secured creditors under section 52
– add multiple rows

S. No	Number of Claimants	Amount of Claims Admitted	Liquidation Value	Amount Realised	Amount Distributed

G. Receipts and Payments for the entire liquidation period

A. Balance at LCD	Cumulative since LCD (Rs.)
Cash	
Bank Balance	
FDR/Insurance /Mutual funds/Investment in listed shares, etc.	
B. Contribution to liquidation cost from Fis	
Contribution from financial institution	
C. Realisation from assets	
Receivables	
Auction sale	
Arbitration/ settlement proceeds	
Avoidance applications	
Private sale	
Assignment of NRRA	
D. Other realization	
Refunds from Statutory authorities	

Revenue from the business of CD as a going concern	
Others	
Total Receipts (A+B+C+D)	
Details of Payments	
A. Unpaid CIRP Expenses paid during liquidation	
Interim Finance, including interest	
RP's fee	
Professional fee	
Cost of operating the business as a going concern during CIRP	
Statutory dues	
Others	
B. Liquidation process cost	
Liquidator fee	
Support services fee	
Marketing expenses	
Litigation expenses (including fee paid to advocates)	
Cost incurred for protecting and preserving the assets of the CD	
Fee paid to other professional	
Any other cost	
C. Going concern cost paid	
Cost incurred for running the business of the CD	
Cost incurred for protecting and preserving the assets of the CD	
D. Contributions repayment to CoC members	
Payment to contributories, including interest, during liquidation	
E. Distribution to claimants under Section 53(1)	
Total Payments (A+B+C+D+E)	
Balance at the end of the period (Total Receipts - Total payment)	

H. Attachments

1. Copy of Final Report
2. Copy of application for dissolution/ closure & proof of filing
3. Compliance Certificate, Form H

Declaration

***To be digitally signed/ e-signed by IP**

IP registration number:

Date:

Place:

Form - LIQ 4

(On or before the 14 days of passing of the order for dissolution of corporate debtor or closure of the liquidation process by the AA)

A. Details of order for dissolution / closure of liquidation process

1. Date of order for dissolution of Corporate Debtor / closure of the liquidation process by the AA: (Date)
2. The liquidation process was closed by (choose one):
 - a. Approval of Compromise or Arrangement under section 230 of the Companies Act, 2013
 - b. Sale of Corporate Debtor as a going concern
 - c. Dissolution of Corporate Debtor
 - d. Any other: (please specify such as revocation of liquidation order, etc.)
3. Date of filing of dissolution order with ROC / applicable authority:

B. Whether any change in distribution as provided in Table G in Form-LIQ 3? (Yes/No)

2. If yes, may provide revised distribution made to stakeholders (in Rupees) (*Filings made in Form LIQ-3 should be auto-filled and editable*)

Stakeholders	Number of claimants	Amount Claimed	Total Claims admitted by the Liquidator	Amount distributed as per Sec. 53	Remarks
I		II	III	IV	V
Insolvency resolution process costs (Sec.53(1)(a))					
Liquidation cost excluding liquidator's fees (Sec.53(1)(a))					
Liquidator's Fees (Sec.53(1)(a))					
Secured creditors (Sec.53(1)(b)(ii))					

Workmen (for twenty-four months preceding LCD) (Sec.53(1)(b)(i))					
Employees (for twelve months preceding LCD) (Sec.53(1)(c))					
Unsecured Financial Creditors (Sec.53(1)(d))					
Statutory dues (Sec.53(1)(e)(i))					
Secured creditors who had enforced security interest (Sec.53(1)(e)(ii))					
Operational Creditors other than employees/ workmen / statutory authorities (Sec.53(1)(f))					
Any other creditors (Sec.53(1)(f))					
Preference shareholders (Sec.53(1)(g))					
Equity shareholders or partners (Sec.53(1)(h))					
Grand Total					

C. Whether any change in Receipt and Payments as provided in Table H in Form-LIQ 3?
(Yes/No)

2. If yes, may provide revised details of Receipt and Payments (in Rupees) (*Filings made in Form LIQ-3 should be auto-filled and editable*)

A. Balance at LCD	Cumulative since LCD (Rs.)
Cash	
Bank Balance	

FDR/Insurance /Mutual funds/Investment in listed shares, etc.	
B. Contribution to liquidation cost from Fis	
Contribution from financial institution	
C. Realisation from assets	
Receivables	
Auction sale	
Arbitration/ settlement proceeds	
Avoidance applications	
Private sale	
Assignment of NRRA	
D. Other realization	
Refunds from Statutory authorities	
Revenue from the business of CD as a going concern	
Others	
Total Receipts (A+B+C+D)	
Details of Payments	
A. Unpaid CIRP Expenses paid during liquidation	
Interim Finance, including interest	
RP's fee	
Professional fee	
Cost of operating the business as a going concern during CIRP	
Statutory dues	
Others	
B. Liquidation process cost	
Liquidator fee	
Support services fee	
Marketing expenses	

I	II	III	IV	V	VI	VII
Total						

E. Remarks, if any

F. Attachments

1. AA's order for dissolution / closure of liquidation process

Declaration

***To be digitally signed/ e-signed by IP**

IP registration number:

Date:

Place:
